

## NATIONAL COMPANY LAW TRIBUNAL

राष्ट्रीय कंपनी विधि अधिकरण

CUTTACK BENCH

कटक खंडपीठ

ORDER OF THE HEARING ON 24<sup>th</sup> APRIL, 2024, 10:30 A.M.

CP No. 3/CB/2024

Coram: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj  
2. Hon'ble Member (Technical), Shri Kaushalendra Kumar Singh

Name of the Company	VBC Industries Ltd. -Vs- Orissa Power Consortium Ltd. & Ors.
Under Section	241-242

**Hearing through: VC and Physical (Hybrid) Mode**

For Petitioner (s) Mr. S. Ravi, Sr. Adv.

For Respondent (s)

Mr. S. K. Acharya, Adv. R3-R12  
Mr. S. S. Dash, Sr. Adv.  
Ms. Shalaka Dash, Adv.  
Mr. Saswat K. Acharya, Adv. R2  
Ms. Smruti Ranjan Mahapatra, Adv.

**ORDER**

Ld. Sr. Counsel, Mr. S. Ravi, appearing for the Petitioner. Heard his submissions. For R2, Ld. Counsel, Mr. S. K. Acharya, appeared and taken notice. For R3 to R12, Ld. Sr. Counsel, Mr. S. S. Dash, appeared for Ld. Counsel, Ms. Shalaka Dash, taken notice. Counsel appeared for R2 to R12 are granted two weeks' time to file their Vakalatnama. Petitioner is directed to serve the copy of file their petitions to the advocate appeared for R2 and R3 to R13, and send notice to R1 and R13 through speed post and by e-mail. Registry is directed to send notices to R1 and R3 by e-mail. For R2 to R12, four weeks' time is granted to file reply after serving copies upon the petitioner; on receipt of reply petitioner is granted two weeks' time to file rejoinder, if any. List the matter by 19.06.2024

Sd

**Kaushalendra Kumar Singh**  
Member (Technical)

Sd

**P. Mohan Raj**  
Member (Judicial)